

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3468/2016

This the 07th day of October, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)

1. Jailalita, aged about 30 years,
D/o Sh. Tula Ram,
R/o H. No. A-115, Devli Extension,
New Delhi-110080
Lastly employed at GGSSS,
Block-C, Sangam Vihar
School I.D. 1923052
2. Babita Kumari, aged about 36 years,
D/o Sh. Rajender Prasad,
R/o H. No. 98, Unity Appt. Block-E-I
Sector-18, Rohini, Delhi-110089
Lastly employed at GGSSS, Block P-2,
Sultanpuri
School I.D. 1412019
3. Manisha Mangla, aged about 34 years,
D/o Late Dharamvir Mangla,
R/o H. No. 430, Sec.16, Faridabad, Haryana
Lastly employed at GGSSS, No. 2,
Molarband, New Delhi-44
School I.D. 1925053Applicant

(By advocate: Mr. R.S. Kaushik)

Versus

1. GNCT of Delhi, Through
its Chief Secretary
I.P. State, Govt. of NCT of Delhi,
New Delhi – 2.
2. Director of Education,
Directorate of Education,
Old Secretariat, Civil Lines,

Delhi-54

3. The Joint Director (Planning Branch),
Planning Branch, Director of Education,
Govt. of NCT of Delhi,
Old Patrachar Building,
Timarpur, Delhi-54

.....Respondents

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

Heard the learned counsel for the applicants.

2. MA No. 3032/2016, for joining together, is allowed.
3. It is submitted that the applicants, who were engaged as Guest Teachers (TGT-English/Hindi/Social Science) till the academic Session 2014-15, filed the present OA seeking the following reliefs:-

“(i) to direct the respondents to consider the applicants as eligible in terms of the Recruitment Rules. The applicants are adversely effected due to impugned action of the respondents for their no fault.

(ii) to direct the respondents to reengage the applicant as Guest Teachers (TGT-English/Hindi/Social Science) for the session 2016-17

(iii) to allow the OA with cost.

(iv) to pass such other and further orders which their Lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case.”

4. It is also submitted that respondents disengaged the applicants as Guest Teacher (TGT-English/Hindi/Social Science) on the ground that they have not studied the concerned subject in all the three years, at Graduation Level.
5. It is further submitted that the applicants have already made representations dated 09.06.2016, 04.06.2016 and

08.09.2016 respectively to the respondents to reengage them as Guest Teacher (TGT-English/Hindi/Social Science) for the Session 2016-17. However, the respondents have not passed any order thereon till date. Learned counsel for the applicants relying on the various judgments passed by this Hon'ble Tribunal as well as by Hon'ble High Court of Delhi, which are annexed with this OA as Annexures, and states that the action of the respondents is totally illegal and arbitrary.

6. In the circumstances, the OA is disposed of, at the admission stage itself without going into the merits of the case, by directing the respondents to consider the said representations of the applicants and pass appropriate reasoned and speaking order thereon within 30 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(K.N. Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

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